

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-103
Appeal-136/252/ND/2024

IN THE MATTER OF:

Vindhyavasini Builders And Developers Private Limited
and Ors.

.....Applicant

Vs.
ROC

.....Respondent

SECTION

U/s 252(3)

Order delivered on 10.07.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Gaurav Srivastava, Adv.
For the Respondent :
For the RoC : Mr. Aakash Sharma, Adv.
For the IT Deptt. : Mr. Ruchir Bhatia, Sr. St. Counsel, Mr. Pratyaksh
Gupta, Mr. Annant Maan, Jr. St. Counsels,
Mr. Anand, Adv.

ORDER

This is an appeal under Section 252(3) of the Companies Act, seeking restoration of the Petitioner Company whose name was struck down by the RoC in terms of order passed under Section 248 of the Companies Act, 2013. Heard the submissions made by the Ld. Counsel on behalf of the Petitioner. Issue notice to the Respondents for filing their reply and appearance. Notice be issued by all means and proof of service be filed. List the matter on **11.09.2024.**

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)